

**IN THE INCOME TAX APPELLATE TRIBUNAL
“DB” BENCH, AGRA**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No. 47/Agr/2021
(Assessment Year 2015-16)**

Heritage Autozone Agra Mathura Road, Opp. Sikandra Industrial Area, Agra-282007(UP)	Vs.	PCIT Agra-1, Uttar Pradesh-282002
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AAHFH4494E		
Appellant	..	Respondent

Appellant by :	Sh. Naveen Gargh, Adv.
Respondent by :	Sh. Sukesh Kumar Jain, CIT-DR

Date of Hearing	10.02.2025
Date of Pronouncement	10.02.2025

ORDER

PER SATBEER SINGH GODARA, JUDICIAL MEMBER:

This assessee's appeal for assessment year 2015-16 arises against Pr. Commissioner of Income Tax(Appeals) [in short, the "PCIT(A)"], Agra-1's DIN & order No. ITBA/REV/F/REV5/2020-21/1032115584(1) dated 31.03.2021, in proceedings u/s 143(3) of the Income-tax Act, 1961, [hereinafter referred to as the 'Act'].

2. Heard both the parties at length. Case file perused.

3. The learned Counsel submitted at the outset that the assessee does not wish to press for the instant appeal and Revenue is equally fair in not contesting withdrawal of the instant appeal. Ordered accordingly.

4. This assessee's appeal is dismissed as withdrawn subject to all just exceptions.

Order pronounced in the open court on 10.02.2025

Sd/-
(Manoj Kumar Aggarwal)
ACCOUNTANT MEMBER

Sd/-
(Satbeer Singh Godara)
JUDICIAL MEMBER

Dated 10.02.2025

PS: Rohit/Subodh, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT AGRA